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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

MA NO. 2848/2002 IN
CPLS NO. 2/2001
OA NO. 2648/2000

This the 21st day of January, 2003

HON'BLE SH. V.K. MAJOTRA, MEMBER (A)
HON'BLE SH. KULDEEP SINGH, MEMBER (B)

Court on its own motion

(Suman Bala, applicant in OA present in person).

Versus

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. the Chief Administrative Officer (Constn.),
Northern Railway,
Kashmeri Gate,
Delhi.
3. The Senior Engineer (Constn.),
Quality Control,
in the office of the
The Chief Administrative Officer (Constn.),
Northern Railway,
Kashmeri Gate,
Delhi.
4. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

(By Advocate: Sh. H.K. Gangwani)

O R D E R (ORAL)

By Sh. V.K. Majotra, Member (A)

MA-2848/02 has been made by respondents in OA-2648/2000 seeking dropping of the proposed contempt proceedings against the respondents in the OA. MA is allowed.

2. Learned counsel Sh. Gangwani brought to our notice order dated 21.10.2002 passed by the Hon'ble High Court of Delhi in CW-6016/01 and CM-10346/2001. In the Tribunal's order dated 4.9.2001 in OA-2648/2000 respondents had been directed to consider the petitioner for the post of typist upon holding

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screening test within a period of 2 months. It was also directed in the order that respondents shall pay a cost of Rs. 25,000/- to the petitioner in the OA. Separate proceedings under the Contempt of Courts Act were also initiated against the respondents

3. Hon'ble High Court observed that the Tribunal's direction relating to holding of the test of the petitioner had been implemented in which petitioner had failed. Hon'ble High Court had reduced the cost of Rs 25,000/- to a sum of Rs. 15,000/- only to be paid to the petitioner. Learned counsel stated that whereas the petitioner was put to a test in which she failed, a cost of Rs 15,000/- imposed by the Hon'ble High Court has already been paid to the petitioner. Petitioner who is present in person has admitted to have failed in the test held by the respondents and also that the cost of Rs 15,000/- is paid to her. We find that the directions of the Court has been complied with by the respondents and nothing survives in the CP. CP is dropped.

Kuldeep
(KULDIP SINGH)

Member (J)

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Majotra
(V. K. MAJOTRA)

Member (A)